

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. Appeal (AT) No. 333 of 2019**

**IN THE MATTER OF:**

**Simrat Chadha** ... **Appellant**

**Versus**

**Shilpi Sharanya Apparel and  
Home Linen Pvt. Ltd. & Ors.** ... **Respondents**

**Present:**

**For Appellant:- Ms. Namitha Mathews and Mr. Pulkit Malhotra, Advocates.**

**For Respondent: Mr. Tushar Bhusha and Mr. Pawan Bhushan, Advocates for  
Respondent No.2.**

**O R D E R**

**07.02.2020** Perused the office report, the notice has sent to Respondent No.3 and 4, received back.

On requisite with process fee, the notice may be sent to Respondent No.1 and Respondent No.4 by speed post and if the Appellants provides the e-mail address of such Respondents, let notice be also issued through e-mail.

Having considered the submission of Respondent No.2, he is permitting to file reply-affidavit.

Let the matter be fixed on **02<sup>nd</sup> March, 2020.**

**[Justice Mr. Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Balvinder Singh]  
Member (Technical)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**